

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO. 73597/2020

(Application for directions)

IN

WRIT PETITION (CIVIL) 1431 OF 2019

(Under Article 32 of the Constitution of India)

The International Association for Protection of Intellectual (India Group)

...Petitioner

Versus

Union of India

...Respondent

OFFICE REPORT

The Writ Petition above-mentioned was listed before the Hon'ble Court on 05.02.2020, when the Hon'ble Court was pleased to pass the following Order:-

“As jointly prayed for, list the matter after two weeks.

For the reasons stated, application for intervention is allowed.”

It is submitted that pursuant to the Court's Order dated 05.02.2020 cause title has been amended.

It is further submitted that Mr. Mohit D. Ram, Advocate for the petitioner has on 06.08.2020 filed an application for directions for extension of term of incumbent Chairperson of the Intellectual Property Appellate Board (IPAB) which has been registered as Interlocutory Application No. 73597 of 2020. The same is placed in a separate volume with the Paper Books.

The Interlocutory Application in Writ Petition above-mentioned is listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 11th day of August, 2020.

sd/-
Assistant Registrar